

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2015
CA NO. ✓

CORAM:

PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2016**

NAME OF THE COMPANY: Sh. Kuldeep Kaul & Anr

Vs.

M/s. HBE Aviosec Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	NPS CHAWLA, ADV		} PETITIONERS	
	SUBBY DATTA, ADV			

ORDER

Mr. N.P.S. Chawla, counsel for the Petitioner requests that this Hon'ble Bench take up the application filed by him on an urgent basis claiming that there has been violations in the compliance of the order dated 13.08.2015 by the respondents in relation to completion of accounts for the year ended 31.03.2015, but however on 23.07.2016 a Board Meeting for the approval of financial expenditure is sought to be convened at short notice. In view of the urgency expressed by the Petitioner, let this matter be listed for mentioning before the Principal Bench on 22.07.2016 at 2.00 PM.


[R. VARDHARAJAN]
MEMBER(J)


[S.K. MOHAPATRA]
MEMBER(T)

Date: 20.07.2017
[ravi]